

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,
PRINCIPAL BENCH,
NEW DELHI.
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Date of Decision:

3.3.93

OA 216/92

ALOK MEHROTRA

... APPLICANT.

Vs.

UNION OF INDIA & ORS.

... RESPONDENTS.

CORAM:

HON'BLE SHRI J.P. SHARMA, MEMBER (J).

HON'BLE SHRI S.R. ADIGE, MEMBER (A).

For the Applicant

... SHRI B.S. MAINEE.

For the Respondents

... SHRI B.M. MANI.

J U D G E M E N T

(DELIVERED BY HON'BLE SHRI S.R. ADIGE, MEMBER (A).)

The grievance of the applicant Shri Alok Mehrotra, Adhoc Typist, Safety Branch, DRM's Office, Moradabad, is that the typing test held on 31.3.90 by the DRM's Office Moradabad for consideration for regularisation as Typists against 33.1/3% promotion quota for Class-IV employees, and in which the applicant was declared successful, was irregularly and abruptly cancelled, and fresh applications were invited. The applicant contends that although the ostensible ground given for cancellation of the test was that the typing speed in Hindi was fixed at 30 wpm, whereas under rules it should have been 25 wpm, the real reason was that the pressure was put by the Northern Railway Mens' Union, one of whose office bearers had failed to qualify in the test.

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It is clear that in the letter dated 10.11.89 (Annexure A-8) calling for applications, from those desirous of taking the test, the Hindi typing speed was stated to be 30 wpm, but according to the rules, a photocopy of which has been filed by the respondents on 25.1.93, the standard of proficiency prescribed for Hindi Typing is 25 wpm. Hence the speed of 30 wpm for Hindi typing mentioned in the letter dated 10.11.89 was not correct.

In this connection, we have heard Shri B.S. Mainee, learned counsel for the applicant, and Shri B.M. Mani, learned counsel for the respondents.

During the course of hearing, both counsel agreed that this matter could be settled to the satisfaction of both parties in the following manner :

The answer sheets of those who had appeared in the Hindi typing test on 31.3.90 could be revalued at the reduced (and prescribed) speed of 25 wpm, and those who achieved that speed would be deemed to have achieved the required standard to proficiency in Hindi Typing, while leaving the position of those who had already been declared successful untouched. Further more, a fresh typing test in Hindi at the prescribed speed of 25 wpm could be held for those who were eligible

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to appear but did not do so for the test dated 31.3.90 because of the misleading mention of the Hindi typing speed as 30 wpm.

Under the circumstances, this application is disposed of in the light of the agreement arrived at above, and the respondents are directed to take further action accordingly. No costs.

An/digi.
(S.R. ADIGE)
MEMBER (A)

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(J.P. SHARMA)
MEMBER (J)
3.3.93

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